

Government employees, we find this Bill says :

"A Member shall on ceasing to be a Member of either House of Parliament, be entitled to receive a pension at the rate of Rs 100 per mensem,

be provided either with one free non-transferable first class pass or with three free non-transferable third class passes, one for the ex-member, one for the spouse and one for the attendant which shall entitle him or them, as the case may be, to travel at any time by any Railway in India upto the maximum limit of ten thousand kilometres per year "

I oppose it and request Mr Mandal to withdraw it. When the condition of the country becomes better, he can bring it, so that people may not misunderstand him

श्री यमुना प्रसाद मंडल उपाध्यक्ष महोदय, मैं आपने दबारा बनर्जी माहब से कहूँगा कि इन सब प्रश्नों को उठाने का यह मौका नहीं है, उन्होंने जो कहा है उसको विद्वज्ञा कर ले और आप मुझे अनुमति दें कि मैं उस विधेयक को पेश कर सकूँ ।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for pension and other amenities for the ex-Members of Parliament."

Those who are in favour of the motion may please say 'Ayes', and those against may say 'No'.

SOME HON. MEMBERS : Aye.

SOME HON. MEMBERS : No.

MR. DEPUTY SPEAKER . The 'Ayes' have it, the 'Ayes' have it.

The motion was adopted.

श्री यमुना प्रसाद मंडल मैं विधेयक को पुरःस्थापित करता हूँ ।

14 10 hrs

CONSTITUTION (AMENDMENT)
BILL *

(Amendment of Eighth Schedule)

श्री भोगेश्वर झा (जयनगर) मैं प्रस्ताव करता हूँ कि भारत के सचिवालय का और मशीन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend Constitution of India "

The motion was adopted.

श्री भोगेश्वर झा मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL *

(Amendment of Part III)}

श्री भोगेश्वर झा (जयनगर) : मैं प्रस्ताव करता हूँ कि भारत के सचिवालय का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

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